RAJYA SABHA

(b) if so, the States which have been approached for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRISHATRUGHAN SINHA): (a) and (b) No, Sir. However, a suggestion for the need to set up Export Promotion Zones for specified medicinal plants was made in the 2nd meeting of Medicial Plants Board. Steps have been initiated in this regard and all State Medicinal Plants Boards have been addressed in the matter.

National Judicial Commission

*105. SHRI K. NATWAR SINGH: DR.T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have decided to set-up a National Judicial Commission to appoint Judges of higher judiciary including those of Supreme Court and High Courts;

(b) if so, whether his Ministry has written to all major political parties and the State Governments to submit their views about the proposal of having a National Judicial Commission;

(c) if so, by when a final decision for setting-up a National Judicial Commission is likely to be taken; and

(d) whether its objectives and aims have been finalised and approved by the Chief Justice of India?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) to (d) The Government is committed to setting up of a National Judicial Commission which would make recommendations for appointments of Judges/Chief Justice of the Supreme Court and the High Courts as also draw up a Code of Ethics for the judges.

As part of the process of building up the national consensus to set up the National Judicial Commission, Political parties have been requested to communicate their views in this regard. As setting up of the Commission would involve amendment to the Constitution of India, it will not be feasible to indicate a time-frame in this regard.

16